NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 18

C.P.(CAA)/42(MB)2024 IN C.A.(CAA)/270(MB)2022

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **CUELINKS TECHNOLOGY PRIVATE LIMITED**

Section 230-232 of the Companies Act, 2013

ORDER

C.P.(CAA)/42(MB)2024 IN C.A.(CAA)/270(MB)2022

1) Ms. Devanshi Sethi, Ld. Counsel for the Petitioner and Mr. Bhagwati Prasad, AD h/f RD (WR) are present.

2) Authorised Representative for the Regional Director is present and submits that Report has been filed yesterday; however, Reply from the Petitioner is still awaited and they seek leave of this Bench to file and place on record Supplementary Report. Leave as prayed is allowed.

3) Stand over to 14.06.2024, for further consideration and hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare